

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Ins) No.384 of 2020**

**IN THE MATTER OF:**

**Muhamad Yavar Dhala**

**...Appellant**

**Versus**

**Kavita Surana, Liquidator of Forward Shoes  
(India) Pvt. Ltd. (The Corporate Debtor)**

**...Respondent**

**For Appellant:**

**Shri Sumesh Dhawan and Ms. Vatsala Kak,  
Advocates**

**For Respondent:**

**Shri Krishnendu Datta and Shri Naveen Kumar,  
Advocates  
Ms. Kavitha Surana, Advocate (R-1 Liquidator)**

**O R D E R**  
**(Virtual Mode)**

**11.11.2020** Counsel for Appellant states that he has not received copy of the Reply. Counsel for the Respondent submits that Reply was sent. Learned Counsel for Respondent fairly states that even if there is a gap, the Respondent will send another copy of Reply to the Appellant. Respondent may send the Reply by e-mail to the learned Counsel for the Appellant.

The Appellant may file Rejoinder within a week.

Parties may file brief written submissions not more than three pages within two weeks. Copies of Judgements they want to rely on may also be filed separately.

List the Appeal 'for admission (after Notice) hearing' on 8<sup>th</sup> December, 2020.

[Justice A.I.S. Cheema]  
Member (Judicial)

[V.P. Singh]  
Member (Technical)